

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2342
ANSWERED ON FRIDAY, THE 9th MARCH, 2018
[PHALGUNA 18, 1939 (SAKA)]**

CASES UNDER NCLT

QUESTION

2342. COL. SONARAM CHOUDHARY:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) **whether cases against many big companies of the country are under consideration of the National Company Law Tribunal (NCLT) and if so, the details thereof; and**
- (b) **whether merger/under acquisition of companies has occurred because of financial crunch due to bank loan during the last four years and the current financial year and if so, the details of its effect on prices?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS**

(SHRI P. P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी पी चौधरी)

(a): A total of 9,073 cases are under consideration in NCLT as on 31.01.2018, including 1,630 cases of Merger and Amalgamation, 2,511 cases of insolvency and 4,932 cases under various other sections of Companies Act, 2013. Companies which are party in these cases have not been categorized as big or small companies.

(b): Merger and acquisition of companies takes place due to variety of reasons. However, no specific data related to financial crunch due to bank loan is maintained.
